

[Shrimati Indira Gandhi]

Protection Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1601 in Gazette of India dated the 30th October, 1971, under 2 sub-section (4) of section 30 of the Atomic Energy Act, 1962. [Placed in Library. See No. LT-1090/71]

REVIEWS & ANNUAL REPORTS OF SAMBHAR SALTS LTD. HINDUSTAN SALTS LTD.

THE MINISTER OF INDUSTRIAL DEVELOPMENT (SHRI MOINUL HAQUE CHOUDHURY): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (1) (i) Review by the Government on the working of the Sambhar Salts Limited, Jaipur, for the period from 1st October, 1969 to 30th September, 1970.
- (ii) Annual Report of the Sambhar Salts limited, Jaipur, for the period from 1st October, 1969 to 30th September, 1970 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1091/71]

- (2) (i) Review by the Government on the working of the Hindustan Salts Limited, Jaipur for the period from 1st October, 1969 to 30th September, 1970.
- (ii) Annual Report of the Hindustan Salts limited, Jaipur, for the period from 1st October 1969 to 30st September, 1970 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1092/71]

REPORT OF CSIR ENQUIRY COMMITTEE

THE MINISTER OF PLANNING AND MINISTER OF DEPARTMENT OF SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): I beg to lay on the Table a copy of the Report (Part II) of Committee of Enquiry (Council of Scientific and Industrial Research) (Hindi and English versions). [Placed in Library. See No. LT-1093/71]

NOTIFICATIONS UNDER INDIAN TELEGRAPH ACT

THE MINISTER OF COMMUNICATIONS (SHRI H. N. BAHUGUNA): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (5) of sec. 7 of the Indian Telegraph Act, 1885 :—

- (1) The Indian Telegraph (Tenth Amendment) Rules, 1971 published in Notification No. G. S. R. 1144 in Gazette of India dated the 7th August, 1971. [Placed in Library. See No. LT-1094/71]
- (2) The Indian Telegraph (Eleventh Amendment) Rules, 1971 published in Notification No. G. S. R. 1145 in Gazette of India dated the 7th August, 1971. [Placed in Library. See No. LT-1095/71]
- (3) The Indian Telegraph (Fourteenth Amendment) Rules, 1971 published in Notification No. G. S. R. 1419 in Gazette of India dated the 22nd September, 1971. [Placed in Library. See No. LT-1096/71]

PUNJAB ORDINANCES UNDER CONSTITUTION OF INDIA AND A STATEMENT

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table :

- (1) A copy each of the following Punjab Ordinances under provisions of article 213 (2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 15th June, 1971 issued by the President in relation to the State of Punjab :—
  - (i) The Punjab Entertainments Duty (Amendment) Ordinance, 1971 (No. 1 of 1971) promulgated by the Governor of punjab on the 10th November, 1971.
  - (ii) The Punjab Passengers and Goods Taxation (Amendment) Ordinance, 1971 (No. 2 of 1971) promulgated by the Governor of Punjab on the 10th November, 1971.